

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

**Company Appeal (AT) (Insolvency) No. 1056 of 2019 &
Interlocutory Application Nos.4033 & 4303 of 2019**

IN THE MATTER OF:

Rajesh Goyal

...Appellant

Versus

Babita Gupta & Ors.

...Respondents

Present

For Appellant: Mr. Sunil Kumar, Senior Advocate with Mr. Chandra Shekhar Yadav, Mr. Vivek, Mr. Sandeep Bhuraria, Mr. Aman Anand, Ms. Malvika Jain and Mr. Manish Surendren, Advocates.

For Respondents: Mr. Rajesh Gupta, Mr. Anubhav Mehrotra, Advocates for Applicant in I.A. No.20 of 2020.

Mr. Amandeep Singh, Advocate for Home Buyers Association.

Mr. Siddharth Srivastava, MS. Jaswant Mann, Mr. Praful Jindal, Advocates for Home Buyers in I.A. No.4033/2019.

Mr. Rudreshwar Singh, Advocate for Intervener.

Mr. Sumesh Dhawan, Ms. Vatsala Kal and Ms. Geetika Sharma, Advocates for Indiabulls Housing Finance Ltd.

ORDER

30.01.2020 An affidavit has been filed on behalf of the Appellant with terms and conditions pursuant to order dated 20th January, 2020. Another affidavit has been filed by 'Interim Resolution Professional' pursuant to the said order dated 20th January, 2020.

The affidavit filed by the Appellant is vague, since it has not intimated that how much upfront amount will be invested immediately for completion of the project and the source of the amount. Appellant is allowed time till 3rd February, 2020 to file such affidavit after serving copy of the same to the learned Counsel for the parties.

Post the case 'for orders' on **4th February, 2020 at 10:30 AM** before the 1st Bench.

[Justice S. J. Mukhopadhaya]
Chairperson

[Shreesha Merla]
Member (Technical)

Ash/GC

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